

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **Ritu Automobiles Private Ltd**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ritu Automobiles Private Ltd
2.	Date of incorporation of corporate debtor (dd-mm-yyyy)	20-03-2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50500MH2010PTC201087
5.	Address of the registered office and principal office (if any) of corporate debtor	125, Gove, Near Kongaon Toii Naka, Kalyan-Bhiwandi Road Kalyan Thane MH 421311
6.	Insolvency commencement date in respect of corporate debtor	03-10-2022 (Order made available on the website of NCLT on 04-10-2022)
7.	Estimated date of closure of insolvency resolution process	01-04-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajeev Mannadiar IBBI/IPA-001/IP-P00212/2017-18/10412 AFA Validity-21/12/2022
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Rajeev Mannadiar 401, Darshan CHS, Raghunath Dadaji Street, Fort, Near Fountain Plaza, Mumbai 400 001 Tel: 022 4971 5974, Email – rajeev@integroup.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Rajeev Mannadiar 401, Darshan CHS, Raghunath Dadaji Street, Fort, Near Fountain Plaza, Mumbai 400 001 Tel: 022 4971 5974, Email – rituautomobilescirp@gmail.com
11.	Last date for submission of claims	17/10/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process (CIRP) of the **Ritu Automobiles Private Ltd** on 03-10-2022. (Order made available on the website of NCLT on 04-10-2022)

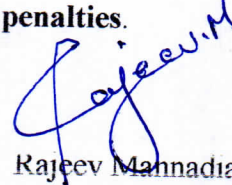


The creditors of **Ritu Automobiles Private Ltd**, are hereby called upon to submit their claims with proof on or before 17th October 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Rajeev Mannadiar

Interim Resolution Professional in the matter of Ritu Automobiles Pvt Ltd
Reg No.: IBBI/IPA-001/IP-P00212/2017-18/10412

Date : Mumbai
Place : 04/10/2022

